

(3)

O.A.NO.(N)631/90

Decided on: 12.10.90.

Mohammed Ilyas Qudussi & Ors.

..Applicants

Vs.

Union of India and others

..Respondents

Coram:- Hon<sup>ble</sup> Mr.P.S.Chaudhuri, Member(A),  
Hon'ble Mr.S.K.Jain, Member(J).

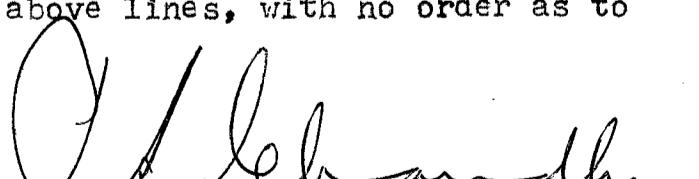
Present:- None for the Applicants  
Mr.Ramesh Darda, for the Respondents.

JUDGMENT

S.K.JAIN(ORAL):-

It is submitted by Mr.Ramesh Darda, learned counsel for the respondents, that after issue of the letter dated 28.3.1990 the grievances of the applicants do not survive. Since the applicants are not present nor their counsel is present and it is mentioned in the O.A that they had made a representation(Annexure A-7) dated 22.3.1990, we direct the respondents to dispose of the said representation (Annexure A-7) within three months, <sup>keeping</sup> <sup>2</sup> having in view of the instructions contained in the letter dated 28.3.1990, a copy of which has been placed on record today, by recording a speaking order, by 31.12.1990. In case the applicants still feels aggrieved, it will be open to them to file a fresh application for seeking necessary relief. This O.A. stands disposed of on the above lines, with no order as to costs.

(S.K.Jain)JM  
12/10/90

  
(P.S.Chaudhuri)AM